

WRITTEN ANSWERS TO STARRED QUESTIONS

CPSUs under the Ministry

*442. SHRI O.T. LEPCHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) the names and locations of central public sector undertakings working under the Ministry;
- (b) the number of contract/casual labourers appointed therein during the last three years;
- (c) the areas/jobs in which these labourers were appointed;
- (d) the number of such labourers who were regularized during the last three years;
- (e) the mechanism adopted to ensure minimum wages to these workers;
- (f) the mechanism adopted to ensure that the provisions of various labour laws are not violated by contractors and others; and
- (g) the actions taken in case of complaints and violations by contractors and others?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI VILASRAO DESHMUKH) : (a) Following are the names and locations of Central Public Sector Undertakings under the Ministry of Science and Technology.

- (i) National Research Development Corporation (NRDC), New Delhi
- (ii) Central Electronics Ltd. (CEL), Sahibabad, U.P.
- (iii) Bharat Immunologicals & Biologicals Corporation Limited (BIBCOL), Bulandshahar, U.P.
- (iv) Indian Vaccine Corporation Ltd. (IVCOL), New Delhi

(b) The number of contract/casual labourers appointed by the above CPSUs during the last three years are given below:

NRDC	7
CEL	132
BIBCOL	7
IVCOL	Nil

(c) The areas/jobs in which these labourers were appointed by the above CPSUs included manufacturing, production, marketing, maintenance and service activities.

(d) The number of contract/casual labourers who were regularized during the last three years by the above CPSUs are given below:

NRDC	Nil
CEL	26
BIBCOL	1
IVCOL	Nil

(e) In order to ensure minimum wages to these workers, an officer in the PSU is made responsible to verify that the prevailing Gazette Notifications and other Notifications relating to Minimum Wages Act issued by the concerned State Governments are followed.

(f) In order to ensure that the provisions of various labour laws are strictly followed by the contractors, an officer in the PSU is in regular touch with contractors as well as hired labourers to ascertain compliance to labour law provisions.

(g) No complaints and violations by contractors and others with regard to hiring of contract/casual labourers have been received by these CPSUs.

Protection of old dams

*443.DR. T. SUBBARAMI REDDY : Will the Minister of WATER RESOURCES be pleased to state:

- (a) the number of dams in India that are more than 100 years old;
- (b) the steps taken by Government for protection of these old dams;
- (c) the funds allocated and spent for this purpose during the last three years, State-wise;
- (d) whether Andhra Pradesh Government has sent any proposal in this regard; and
- (e) if so, the details thereof and the action taken thereon?